

L. A. Notifications and Declarations**PALAKKAD DISTRICT**

NOTIFICATION

[UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

No. E-67/2003. 26th October 2017.

1. It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned area is now complete.
2. Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Palakkad.

Taluk—Ottappalam. Village—Pattambi.
Survey No.—35B/3
Area—0.0226 Hectare.

(Sd.)

*Special Tahsildar, L A (General),
Tirur.*

NOTIFICATION

[UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

No. E-215/2003. 30th October 2017.

1. It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now complete.
2. Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Palakkad.

Taluk—Ottappalam.		Village—Pattambi.
<i>Sl. No.</i>	<i>Survey Nos.</i>	<i>Area in Hectares</i>
1	52B/3	0.0759
2	52B/4	0.0303
3	53B/3	0.0638
4	53B/4	0.0650

(Sd.)

*Special Tahsildar, L A (General),
Tirur.*

NOTIFICATION

[UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

No. E-48/2011. 31st October 2017.

1. It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now complete.
2. Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Palakkad.

Taluk—Ottappalam.		Village—Shornur-II.
<i>Sl. No.</i>	<i>Survey Nos.</i>	<i>Area in Hectares</i>
1	12A/10	0.0040
2	12A/11	0.0320
3	12A/12	0.0210

(Sd.)

*Special Tahsildar, L A (General),
Tirur.*

NOTIFICATION

[UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

No. E-1174/2004. 8th November 2017.

1. It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now complete.
2. Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

District—Palakkad.

Taluk—Ottappalam.		Village—Parudur.
<i>Sl. No.</i>	<i>Survey Nos.</i>	<i>Area in Hectares</i>
1	200/14	0.0410
2	200/17	0.0450
3	200/15	0.0220
4	200/16	0.0312
5	222/17	0.0700
6	222/18	0.0190

(Sd.)

*Office of the
Special Tahsildar,
L A (General), Tirur.**Special Tahsildar, L A (General),
Tirur.*